

ITEM NO.6

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10090/2016  
(Arising out of impugned final judgment and order dated 16/11/2016  
in CN No. 9023/2016 passed by the High Court of Judicature at  
Allahabad)

ARVIND KUMAR AND ANR

Petitioner(s)

VERSUS

SANTOSH KUMAR VERMA AND ANR

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned  
judgment, exemption from filing O.T. and interim relief)

Date : 05/01/2017 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE RANJAN GOGOI

HON&#39;BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Amit Yadav, Adv.

Mr. Nilakanta Nayak, Adv.

Mr. Kaushal Narayan Mishra, Adv.

Mr. J.K. Mishra, Adv.

Mr. Shishir Deshpande, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Heard the learned counsel for the petitioner and  
perused the relevant material.

Applications for exemption from filing official  
translation and from filing certified copy of the  
judgment are allowed.

Issue notice.

Until further orders, there shall be stay of  
further proceedings of complaint Case No.202/2012  
against the present petitioners pending in the Court  
of Addl. Chief Judicial Magistrate-6, Agra, Uttar  
Pradesh.

(Neetu Khajuria)

Court Master (Asha Soni)

Court Master